

regulations and equity valuation methodology amongst other things, for which bankers and legal adviser are appointed by DIPAM.

Central Public Sector Enterprises (CPSEs) going in for listing are valued by Book Running Lead Managers (BRLMs) taking in to consideration their equity capital base, its physical assets, scale of operation, Earning Per Share, Book Value Per Share etc. and are compared to its listed peers. However, market response to an IPO depends on how the investor perceive the CPSE and its future prospects. One of the purposes of listing is done to unlock the value of the CPSE.

Expansion/renovation of Ayodhya Junction Railway Station

1401. DR. ANIL AGRAWAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal with Government to expand/renovate the Ayodhya Junction railway station in Uttar Pradesh for pilgrims reaching from other States to visit the holy site and offer prayers; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. To improve passenger amenities at Ayodhya Junction Railway Station, a work has been sanctioned and is already in progress. The scope of work is as under:—

- (i) Development of double storied new station building.
- (ii) Development of existing circulating area.
- (iii) Waiting lounges and retiring rooms.
- (iv) Provision of 6.10 metre wide Foot Over Bridge for passengers.
- (v) Facilities for Divyangjans in toilets, lifts and ramps, tactile guiding path etc.

Illegal occupation of railway land

†1402. SHRI RAKESH SINHA: Will the Minister of RAILWAYS be pleased to state:

- (a) the detail of the railway land, illegally occupied by unscrupulous elements;

†Original notice of the question was received in Hindi.

- (b) the cost of the land occupied illegally; and
- (c) the measures being taken by Government to take back possession of such land thereof?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) As on 31.03.2019, out of 4.78 lakh hectare land available with Indian Railways, approximately 821.46 hectare land (0.17%) is under encroachment. The Railways do not maintain market price of land as if is governed by various factors and keeps on fluctuating. Railways carry out regular surveys for identifying encroachments and take action for their removal. If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are removed in consultation with and the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971), as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and police.

The removal of encroachments is a continuous process, as a result of which in the years 2017-18 and 2018-19, 16.68 hectares and 24 hectares of land has been retrieved respectively.

Timelines for completion of various railway projects/lines in Odisha

1403. DR. SASMIT PATRA: Will the Minister of RAILWAYS be pleased to state:

- (a) the time for completion of Bhubaneswar-Manchaeswar triple line project;
- (b) the time-frame for completion of Khurdha-Bolangir railway line project and the reasons for the delay in completion; and
- (c) the time-frame for completion of the new Brahmapur-Sambalpur *via* Phulbani, Bhanjanagar railway line project, the work of which has been awarded to Odisha Rail Infrastructure Development Ltd. (ORIDL)?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) Railway has taken up work of Khurda Road-Barang 3rd line (32.34 km.), costing ₹396 crore. The expenditure incurred upto March, 2019 is ₹381 crore and an outlay of ₹8 crore has been provided in the Budget 2019-20.